

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 2179
TO BE ANSWERED ON 15.03.2017**

Punishment for Adulteration

2179. SHRI M. RAJA MOHAN REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Law Commission has considered changes in the Indian Penal Code prescribing imprisonment of life term for adulteration of food and drink items; and
- (b) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY**

(SHRI P.P. CHAUDHARY)

- (a) and (b) : Yes Madam. The Law Commission of India submitted its report no. 264 titled “The Criminal Law (Amendment) Bill, 2017 (Provisions dealing with Food Adulteration)” on 17th January, 2017, wherein it has suggested certain amendments in Section 272 and 273 of the Indian Penal Code. The said report is available on the website of Law Commission of India i.e. www.lawcommissionofindia.nic.in.
